

**GOVERNMENT OF INDIA  
MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION**

**LOK SABHA  
STARRED QUESTION No.\*338  
TO BE ANSWERED ON 18.12.2024**

**AMENDED GUIDELINES FOR MPLADS**

**\*338. SHRI SANJAY UTTAMRAO DESHMUKH:**

**Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:**

- (a) whether the Government has issued an amended set of guidelines for the Members of Parliament Local Area Development (MPLAD) Scheme;**
- (b) if so, the salient features thereof;**
- (c) whether State Governments are observing their procedures for executing the works recommended by the Member of Parliament and formulating their own set of rules in place of MPLAD Guidelines;**
- (d) if so, the details thereof; and**
- (e) the action taken or likely to be taken in this regard?**

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION, MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF CULTURE [RAO INDERJIT SINGH]**

- (a) to (e) A statement is laid down on the table of the House.**

**STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF LOK SABHA STARRED QUESTION NO.\*338 FOR 18<sup>th</sup> DECEMBER, 2024**

**(a) & (b) Yes, Sir. The revised set of MPLADS guidelines,2023 came into effect from 01.04.2023 and are available on MPLADS Portal at [www.mplads.gov.in](http://www.mplads.gov.in)**

**The salient feature of MPLADS guidelines, 2023 is enclosed (Annexure I).**

**(c) to (e) Under the MPLAD Scheme, Hon'ble MPs send their recommendations of development works directly to District Authorities and same are implemented by the District Authorities in accordance with the administrative and financial rules of the concerned State/UT Governments and in accordance with the Guidelines on MPLADS.**

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**{Annexure referred to in part (a) & (b) of Reply to Lok Sabha Starred Question No. \*338 for answer on 18.12.2024}**

**Salient Feature of the MPLADS Guidelines, 2023**

S.No.	Salient Feature
1	The scheme was suspended from 6 April 2020 to 9 November 2021, due to the Covid pandemic.
2	During this period, no funds were allocated for the FY 2020-21 and only Rs.2 crore was released for FY 2021-22 Instead of Rs.5 crore.
3	The scheme was resumed from November 10, 2021.
4	Under new funds flow procedure, recommendation for new works can be given <b>through eSAKSHI Portal only</b> .
5	The sanction/rejection of all recommendations made by the MP shall be issued by the IDA <b>within 45 days</b> from the date of receipt of the recommendations to the IDA.
6	Elected MPs can also recommend work of <b>₹ 50 Lakh in a FY for out of Constituency/State</b> , except in case of calamity.
7	Works once recommended by the MP <b>cannot be changed by the successor MP</b> , even if the same person gets re-elected from that constituency, or on re-nomination chooses the same district as his nodal district.
8	MPLADS Division, MoSPI regularly monitors the overall implementation of the MPLAD Scheme. The Division organizes workshops/training programmes, video conferences for MP, SNA, NDA, IDA etc. for awareness on the MPLADS portal and Guidelines.
9	Administrative Secretary of State Nodal department will be the SNA to coordinate and monitor the implementation of the MPLADS in that State/UT.
10	IDA is responsible for overall monitoring and supervision of the works at the district level.
11	IA will do Regular visit the work-site to ensure that the works are progressing satisfactorily as per the Guidelines.
12	IA must inspect 100% of the MPLADS works.

13	<p>MPLADS funds can be used for the following purposes as per MPLADS Guidelines:</p> <ul style="list-style-type: none"> <li>(i) Public and community buildings</li> <li>(ii) Public conveniences, safety and security</li> <li>(iii) Education</li> <li>(iv) Public health</li> <li>(v) Drinking water and sanitation</li> <li>(vi) Irrigation, drainage and flood control systems</li> <li>(vii) Animal husbandry, dairy and fisheries</li> <li>(viii) Agriculture and farmer welfare</li> <li>(ix) Energy supply and distribution systems</li> <li>(x) Railways, roads, bridges and pathways</li> <li>(xi) Environment, wild animals, forest and other natural resources</li> <li>(xii) Public recreational facilities, sports and parks</li> </ul>
14	<p>The following are the prohibited works under MPLAD Scheme as per Guidelines:</p> <ul style="list-style-type: none"> <li>(i) The MPLADS funds shall not be used for operation and maintenance of any nature</li> <li>(ii) Construction of residential buildings, either for a Government Organization or a Public Sector Undertaking, or otherwise, shall not be allowed</li> <li>(iii) All work Involving commercial and private establishments</li> <li>(iv) Naming of assets created under MPLADS fund after any person, living or dead shall not be allowed</li> <li>(v) Any grants and loans</li> <li>(vi) Contribution to any Centre and State/UT Relief Funds</li> <li>(vii) Acquisition of land or any compensation for land acquired</li> <li>(viii) Reimbursement of any type for completed or partly completed works</li> <li>(ix) Pooling of MPLADS funds with funds under Corporate Social Responsibility (CSR)</li> <li>(x) Works of religious nature, or within the places/ premises of religious worship and on land belonging to or owned by religious faith/group</li> <li>(xi) Construction of Swagat Dwars or Welcome Gates</li> <li>(xii) Works in unauthorized colony</li> <li>(xiii) Recurring expenditure of any kind</li> </ul>

15	It shall be mandatory that all movable and immovable assets created under the MPLADS are friendly to persons with disabilities, wherever feasible.
16	Members of Parliament can recommend funds only up to <b>₹ 50 lakhs per year to all Societies/Trusts put together</b> . They <b>cannot</b> recommend work of <b>more than ₹ 1 crore</b> for any Society/Trust during his/her entire term.
17	MPs are to allocate at least 15% of MPLADS funds for SC-inhabited areas and 7.5% for ST- inhabited areas annually.
18	MP may recommend MPLADS funds to Bar Association Library for purchase of books up to Rs. 50,000/per annum for Lower and District Courts.
19	Pooling of MPLADS funds with other Schemes is allowed with some condition as mentioned in the guidelines.
20	MPLADS work for Calamities affected areas: (i) Any MP from anywhere in the country can consent their MPLADS <b>funds upto ₹ 1 Crore per annum</b> for rehabilitation and reconstruction works in areas affected by natural "calamity of severe nature" <b>declared by the Government of India</b> in any part of the country. (ii) MP of particular state can consent <b>up to a maximum of Rs. 25 lakh per annum</b> for rehabilitation and reconstruction works in areas affected by natural "calamity of severe nature" <b>declared by State Government</b> .
21	A MPLADS Facilitation Centre shall be set up in the Nodal Districts to provide all information related to MPLADS at one place for the effective implementation and monitoring of the scheme
22	All payments under MPLADS shall be made directly the vendors from the Central Nodal Account on real time basis.
23	The Audit report of the funds released in any year shall be furnished by the District Authority to CNA before 30th September of the following year.

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